GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 2301 (TO BE ANSWERED ON 26.12.2018)

CASES AGAINST HHEC

2301. SHRI P.K. KUNHALIKUTTY:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has registered cases against firms who have entered into agreements with Handicrafts and Handloom Exports Corporation of India Limited (HHEC) in the case of import of bullion;
- (b) if so, the details in this regard and reasons for not filing the charge sheet so far;
- (c) whether CBI has given any direction to HHEC to withhold legitimate dues of some bullion parties till investigation against those MSMEs where no case or enquiry is pending with CBI; and
- (d) if so, the details thereof and the reasons for not giving clarifications to HHEC in the matter so that payment of small MSMEs who are not involved in any dubious transaction are released?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) & (b): Yes. CBI has registered two such cases during last three years (2015 to 2018 upto 30.11.2018) as per details enclosed at Annexure A.

(c) & (d): CBI informed that it has not given any direction to HHEC to withhold legitimate dues of bullion parties where no case or enquiry is pending.

<u>Annexure – A</u>

Sl	Case No, Date of registration and	Present Status
No.		
1.	RC 219 2016 E0007 Dated	Charge Sheet has been
	28.04.2016	filed and case is under
	u/s 120-B r/w 420,467,468,471 IPC	trial.
	and section 13(2) r/w 13 (1)(d) of PC	
	Act, 1988.	
2.	RC 221/2015/E0020/EOU-VII/EO-	Case is under
	III dated 31.12.2015	investigation.
	u/s 120-B r/w 420 of IPC and section	
	13(2) r/w 13(1)(d) of PC Act, 1988.	